

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3702**

TO BE ANSWERED ON THE 17TH MARCH, 2020/PHALGUNA 27, 1941 (SAKA)

PERMISSION FOR PROSECUTION

3702. MS. PRATIMA BHOUMIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than 140 prosecution permissions are pending with the Government;

(b) if so, the details thereof, department-wise and State-wise;

(c) whether the Government intends to give permission for prosecution in all the pending requests and if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d): Requests for prosecution permission are processed by the central Ministries and State Governments responsible for implementation of relevant legislations as per the law, rules, guidelines etc. and court judgments.

No centralized data is maintained on prosecution permissions cases.
